

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8199 of 2021**

Rahul Kumar Shukla **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Rohit Agarwal, Advocate
For the State : Mrs. Ruby Pandey, A.P.P.

02/06.09.2021 Heard Mr. Rohit Agarwal, learned counsel for the petitioner and Mrs. Ruby Pandey, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Special POCSO Case No. 2004/2018, arising out of Sidhgora P.S. Case No. 146/2018.

The informant was taken to a house near Hari Mandir by the petitioner where she was subjected to gang rape.

During trial the informant had identified the petitioner. It appears that out of seven charge sheet witnesses four witnesses have been examined.

Although, learned counsel for the petitioner submits that the informant in her evidence during trial has not taken the name of the other accused persons and that the petitioner is in custody since 11.06.2018 but regard being had to the fact that the petitioner has been identified as one of the persons who had committed rape upon her by the informant, I am not inclined to grant bail to him. His prayer for bail is hereby rejected with a direction to the learned trial court to expedite the trial.

(R. Mukhopadhyay, J.)